NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

9. IA/1949/2023 In C.P. (IB)/1103(MB)2021

CORAM:
SMT. ANURADHA BHATIA — HON'BLE MEMBER (T)
SHRI KULDIP KUMAR KAREER — HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2023

NAME OF THE PARTIES: SATEC ENVIR ENGINEERING (INDIA) PRIVATE LIMITED
V/s
VITECH HEAVY EQUIPMENTS PRIVATE LIMITED

Section: 9 of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 1949/2023 - Adv. Mily Ghoshal appeared for the applicant. The present application is filed by RP, for early hearing of IA No. 2691/2022 under Section 60(5) of the Insolvency & Bankruptcy Code, 2016. Since the scheduled date is **02.06.2023** and is not far off and also the members are holding additional charges, the above application is **rejected**. In view of the above, **IA No. 1949/2023** is **dismissed** and **disposed of** with direction to list IA No. 2691/2022 on **02.06.2023** as **HOB**.

Sd/-
ANURADHA BHATIA
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)